

2. The petitioner vide its letter dated 22.7.2010 has submitted that requisite data on additional capital expenditure to revise the petition, requires receipt of compiled cost data from various site offices of it and preparation of the tariff details thereof and other details shall take some time. Accordingly, the petitioner has requested to extend the date of filing the revised petition by 30.10.2010.

3. The letter dated 22.7.2010 has been treated as an IA and is being disposed of accordingly.

4. The prayer made by the petitioner is allowed. Considering the submission of the petitioner regarding the time required for collection of data from site offices and preparation of the tariff details on the basis of the said data, we allow the prayer of the petition and direct that the petitioner may file the revised petition for approval of transmission tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for the transmission system latest by 30.10.2010 after serving copies of the petition on the respondents.

sd/-
(M. DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON